



भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

SEBI Bhavan-II, Plot No.C7, G-Block, Bandra Kurla Complex, MUMBAI – 400 051

CERTIFICATE No. 8446 of 2024

Certificate under Section 28A of Securities and Exchange Board of India Act, 1992
read with section 222 of the Income-tax Act, 1961

1. Narayan Shivram Kotnis
(PAN: ABIPK5022D)
Address: 301, Tejas Heights, 3rd Floor, Plot No.
245, Opp. Sion Hospital, Sion (East), Mumbai -
400022

NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME-TAX ACT, 1961 READ WITH SECTION 28A OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992.

1. A Notice of Demand under RC No. 8446 of 2024 dated December 11, 2024 was issued to you along with 3 others namely, Mr. Omprakash Basantlal Goenka, Mr. Venkatraman Natarajan and Mr. Prakash Ganpat Utekar (hereinafter referred to as "the Appellants"). The Hon'ble SAT, vide order dated June 15, 2026 passed in Appeal No(s) 371, 372 and 374 of 2025, has set aside the Adjudicating Officer's order dated December 28, 2018 *qua* the Appellants.
2. This is to certify that a sum of **Rs.42,62,626.30/-** (Rupees Forty-Two Lakhs Sixty-Two Thosand Six Hundred Twenty-Six and Paise Thirty Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. MC/DPS/2018-19/39-43 dated December 28, 2018 in the matter of Investigation in the matter of CIS activities of Citrus Check Inns Limited.	50,00,000.00/-
Amount recovered till February, 2025	45,58,942.84/-
Interest from December, 2018 to February, 2025	37,50,000/-
Interest from March, 2025 to June, 2026 @ 1% p.m.	70,569.14/-
Recovery Cost	1000.00/-
Total	42,62,626.30/-

3. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice by way of direct credit through **EFT/NEFT/RTGS to A/c No. SEBIRRDPEN8446 of ICICI BANK, IFSC code – ICIC0000106** (OR) online payment facility available on the "Recovery Payment" module on the website: <https://siportal.sebi.gov.in> (OR) payment link available on the following path: **SEBI Website → Enforcement → Recovery Proceedings → Pay Now**) failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of **Section 28A of Securities and Exchange Board of India Act**, read with sections 220 to 227, 228A, 229 and 232 of the Income-tax Act, 1961 and the Second Schedule to the said Act and the rules made thereunder.

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4. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely:-
- attachment and sale of your movable property;
 - attachment of your bank accounts;
 - attachment and sale of your immovable property;
 - arrest and detention in prison;
 - appointing a receiver for the management of your movable and immovable properties.
5. Further, as per Explanation 1 to Section 28A of Securities and Exchange Board of India Act, 1992, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after December 28, 2018, shall be deemed to be your property or money for the purpose of recovery.
6. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be deemed void as per rule 16 of the Second Schedule to the Income-tax Act, 1961 read with Section 28A of Securities and Exchange Board of India Act, 1992.
7. Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, Refund and Recovery Division, Securities and Exchange Board of India, 4th and 5th floor, NCL Cooperative Society Plot No. C - 6, E - Block, Bandra - Kurla Complex, Bandra (East), Mumbai - 400051" or sent by email to tanmayag@sebi.gov.in & refunddiv@sebi.gov.in.

Case Name and Recovery Certificate Number :	
Name of Payer :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details (Bank Name, Branch Name, IFSC Code and Account No.) from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards your dues

8. In addition to the aforesaid dues, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you.

Dated: June 19, 2026



RECOVERY OFFICER

JAYEETA RAY

जईता रे

Dy. General Manager & Recovery Officer
उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनियम बोर्ड
Mumbai
मुंबई